

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-07-2024 AT 10:30 AM**

**IA (IBC) 1168/2022, IA (IBC) 590/2024,
IA (IBC) 671/2024 in IA (IBC) 588/2024, IA(IBC) 858/2024 &
Un-numbered IA(IBC) /2024 in IA(IBC) 671/2024 in
Company Petition IB/229/2021
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Sunland Alloys

...Operational Creditor

AND

Castall Technologies Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 1168/2022

Mr Madasa Kumar, Liquidator present physically.

Learned Counsel Mr P Ramesh Babu, for Respondent Nos 1,4,8,9,10 and 11 present through Video Conference.

Learned proxy counsel for applicant present physically.

For hearing, matter adjourned to 14.08.2024.

IA (IBC) 590/2024

Learned Counsel Mr Maharshi Viswaraj, for applicant present physically.

Learned Counsel Mr Sachin Sharma, for respondent present physically.

For hearing, matter adjourned to 14.08.2024.

IA (IBC) 671/2024 in IA (IBC) 588/2024

Learned proxy counsel Mr Vasudeva Reddy, for applicant present through Video Conference.

Learned Counsel Mr Sachin Sharma, for respondent No.2 present physically.

No representation for Respondent No.1. Learned Counsel for the applicant reports not ready. At request of learned proxy counsel for applicant matter adjourned to 14.08.2024 as a last chance.

IA(IBC) 858/2024

Mr Madasa Kumar, Liquidator present physically.

For hearing, matter adjourned to 14.08.2024.

Un-numbered IA(IBC) /2024 in IA(IBC) 671/2024

Matter passed over. Matter called again, no representation for applicant.

There is no representation from the last two occasions.

Hence, **this application is dismissed as default.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)